

1	2	3	4	5	6	7
Tripura	463521	444516	219846	219303	683367	663819
Uttar Pradesh	25168813	25073905	7414932	9500226	32583745	34574131
Uttarakhand	1108276	1100139	646782	626216	1755058	1726355
West Bengal	8315923	10066104	3911134	4407822	12227057	14473926
TOTAL:	134566314	135669843	55463959	59421002	190030273	195090845

Source: Statistics of School Education, 2009-10

Reservation quota for faculty positions in JNU

2733. SHRI PRAMOD KUREEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the present status of the fulfilment of Reservation quota for SCs/STs/OBCs in faculty positions in Jawaharlal Nehru University (JNU), New Delhi; and

(b) the steps being envisaged by the Ministry to fill the backlog quota, if it exists, in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As per the information provided by Jawaharlal Nehru University (JNU), out of the total 723 sanctioned faculty positions in the University, 464 posts are filled which includes 18 SC, 9 ST and no OBC.

(b) JNU is an autonomous body established under the Jawaharlal Nehru University Act 1966 and is governed by this Act and statutes and ordinances made there under. However, the University is being reminded, from time to time, for filling up of backlog vacancies of SC/ST/OBC. A Special Recruitment Drive has also been launched to fill up these vacancies.

Reservation quota for faculty positions in Delhi University

2734. SHRI PRAMOD KUREEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the present status of the fulfilment of Reservation quota for SCs/STs/OBCs in faculty positions in Delhi University; and

(b) the steps being envisaged by the Ministry to fill the backlog quota, if it exists, in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) According to the

information furnished by the University of Delhi, the sanctioned faculty positions in the University under SC, ST and OBC categories are 93, 38 and 117, respectively. Out of these, the University has so far filled up 44 positions in SC, 14 in ST and 10 in OBC category.

(b) Delhi University is an autonomous body established under the Delhi University Act, 1922 and is governed by this Act and the Statutes and Ordinances made thereunder. However, the Central Universities, including the University of Delhi are being reminded, from time to time, for filling up the backlog vacancies of SC/ST/OBC and Physically Challenged Persons. Special Recruitment Drive has also been launched to fill up these vacancies.

Reimbursement of fee of EWS students

2735. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that State Governments are required to reimburse fee of students belonging to specified and Economically Weaker Sections (EWS) who are admitted to private unaided schools as mandated by RTE Act;

(b) whether it is also a fact that this item is not included under SSA funding; and

(c) how does Government proposes to share this financial burden of the State Governments arising out of provisions of RTE Act?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes, Sir. Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 which has become operative *w.e.f.* 1.4.2010, provides that a private unaided school, not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority, shall admit in class I, to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker sections and disadvantaged group in the neighbourhood and provide free and compulsory education to them till the completion of elementary education. It also provides that the State or local authority shall reimburse the expenditure so incurred by the school to the extent of per child expenditure incurred by the State, or the actual amount charged from the child, whichever is less in a manner to be prescribed by the State.

However, the second proviso to section 12(2) stipulates that an unaided school, which is already under obligation to provide free education to a specified number of children on account of its having received any land, building or equipment and other facilities, either free of cost or at a concessional rate, shall not be entitled for reimbursement to the extent of such obligation.

The cost of reimbursement is not specifically included in the Sarva Shiksha Abhiyan (SSA) norms. However, keeping in view the enhanced financial requirements to